CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND OFFER OPENING PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

OMNITECH PETROLEUM LIMITED

(Formerly Sharp Trading & Finance Limited)

(Regd. Office: 3A-301, Runwal Omkar Esquare, Chunnabhatti Signal, Eastern Express Highway, Sion (East), Mumbai 400 022)

This Advertisement is being issued by VC Corporate Advisors Private Limited, on behalf of Dunhil Healthcare Private Limited (hereinafter referred to as "**the Acquirer**" or "**DHPL**") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended **("SEBI (SAST) Regulations")** in respect of Open Offer **("Offer")** for the acquisition of 63,700 (Sixty Three Thousand Seven Hundred Only) fully paid-up equity shares of Rs.10/- each, representing 26.00 % of the equity and voting share capital of Omnitech Petroleum Limited (hereinafter referred to as the "**Target Company**" or "**OPL**"). The Detailed Public Statement ("**DPS**") pursuant to the Public Announcement made by the Acquirer has appeared in Business Standard (English daily all editions), Business Standard (Hindi daily all editions) and Navshakti (Marathi daily Mumbai edition) on 11.04.2012.

1. The Offer Price is Rs. 185/- (Rupees One Hundred Eighty Five only) per equity share payable in cash ("Offer Price"). There has been no revision in the Offer Price.
2. Committee of Independent Directors ("IDC") of the Target Company recommend acceptance of the Open Offer made by the Acquirer, as the Offer Price of Rs. 185/- (Rupees One Hundred and Eighty Five Only) per equity share is significantly higher than the fair value per equity share of the Target Company which is Rs. 130.05 as certified by the Chartered Accountants.
   The recommendation of IDC was published on May 26, 2012.
3. There has been no competitive bid to this Offer.
4. The Letter of Offer ("LOF") has been dispatched to all the Public Shareholders of Target Company on May 28, 2012.
5. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.vccorporate.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   a) In case of physical shares: Name, address, distinctive numbers, folio nos., number of shares tendered together with the original Equity Share certificate(s), valid transfer deeds with the details of the buyer kept blank.
   b) In case of dematerialized shares: Name, address, number of shares tendered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "Off Market" mode or counterfoil of the delivery instructions in "Off Market" mode, duly acknowledged by DP in favour of the Special Depository Account:

DP Name	LKP SECURITIES LIMITED	DP ID	12030000
Client ID	00608717	Depository	CDSL
Account name	OMNITECH PETROLEUM LTD-OPEN OFFER-OPERATED BY ADROIT CORPORATE SERVICES PRIVATE LIMITED		

   Shareholders having their beneficiary account in NSDL shall use the inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Account with CDSL.
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on April 17, 2012. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. Letter No. CFD/DCR/TO/SS/OW/10811/12 dated May 15, 2012 which have been incorporated in the LOF.
7. Any other material change from the date of Public Announcement (PA): Not Applicable
8. Schedule of Activities:

Activity	Date	Day
Date of the Public Announcement ("PA")	02.04.2012	Monday
Publication of Detailed Public Statement in newspapers	11.04.2012	Wednesday
Last date for making a competing offer	03.05.2012	Thursday
Identified Date	21.05.2012	Monday
Date when Letter of Offer were dispatched	28.05.2012	Monday
Date of commencement of tendering period	04.06.2012	Monday
Date of closure of tendering period	15.06.2012	Friday
Date by which communicating rejection/ acceptance and payment of consideration for applications accepted	29.06.2012	Friday

** Identified Date is only for the purpose of determining the names of the shareholders as on such date to who the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (other than parties to the SPAs) are eligible to participate in the Offer any time before the Closure of the Offer.*

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY THE MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED
SEBI Registration No. INM000011096
(Contact Person: Mr. Anup Kumar Sharma)
31,Ganesh Chandra Avenue,
2nd Floor, Suite No –2C,
Kolkata-700 013
Phone No: (033) 2225-3940/ 3941
Fax: (033) 2225-3941
E-mail: mail@vccorporate.com

Place: Kolkata **Date: 01.06.2012**

Size : 16cm x 25cm